

Government of Union Territory
of
Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Jammu, the 06 December, 2019

SO ²³ .-Whereas, on 25.01.2018, Police Station Soura received an information through reliable sources that the self styled leader of banned organization Dukhtaran-i-Millat Mst. Asiya Andrabi W/o Ashiq Hussain Faktoo R/o Iqbal Colony Soura and her General Secretary namely, Mst. Fahmeeda Sofi D/O Mohammad Sadiq Sofi R/O Sikh-bagh Lalbazar are resorting to unlawful activities by propagating/ advocating election boycott of forthcoming ULB/ Panchayat Elections-2018, especially by inciting youth not to participate in these elections which results in creating of disaffection towards India/ State of J&K and further supporting separatist elements who intend to bring about secession of State of J&K from India and disrupt the territorial integrity of India; and

2. Whereas, a case FIR No. 13/2018 U/S 153-A RPC and 13 ULA (P) Act 1967, was registered in P/S Soura and investigation set into motion; and

3. Whereas, during the course of investigation, it was revealed that there is one more activist of DeM namely; Mst Nahida Nasreen W/O Manzoor Ahmad R/O Drangbal Pampore who is also involved in the commission of crime as she also resorting to unlawful activities by propagating/advocating election boycott of forthcoming ULB/ Panchayat Elections-2018, especially by inciting youth not to participate in these elections, thereby, supporting separatist elements who intend to bring about secession of State of J&K from India and disrupt the territorial integrity of India; and

4. Whereas, investigation conducted in the case revealed that a prima-facie case is established against the accused women namely; Asiya Andrabi W/o Ashiq Hussain Faktoo R/o Iqbal Colony Soura, Fahmeeda Sofi D/o Mohammad Sadiq Sofi R/o Sikh-Bagh Lalbazar and Nahida Nasreen W/o Manzoor Ahmad R/o Drangbal Pampore under section 13 of the Unlawful Activities (Prevention) Act 1967; and

5. Whereas, the Authority appointed by the Government of Union Territory of Jammu & Kashmir under sub-section (2) of section 45 of the

Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Union Territory of Jammu & Kashmir is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Union Territory of Jammu & Kashmir hereby accords sanction for launching prosecution against the accused women namely; Mst. Asiya Andrabi W/o Ashiq Hussain Faktoo R/o Iqbal Colony Soura, Mst. Fahmeeda Sofi D/o Mohammad Sadiq Sofi R/o Sikh-bagh Lalbazar and Nahida Nasreen W/o Manzoor Ahmad R/o Drangbal Pampore for the commission of offences punishable U/S 13 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 13/2018 of Police Station Soura.

By order of the Government of Union Territory of Jammu & Kashmir

Sd/-

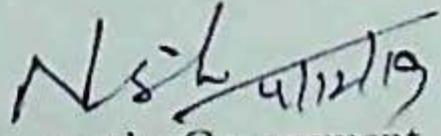
Principal Secretary to the Government
Home Department

No. Home/Pros/121/2019

Dated: 06.12.2019

Copy to:-

1. Director General of Police, J&K Srinagar. This has reference to his letter No. Legal/Sanc-128/S/2018/47745-47 dated 02.08.2019 from PHQ. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department